

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5786/2015
(Arising out of impugned final judgment and order dated 15/04/2015
in CRABA No. 915/2014 passed by the High Court Of Bombay at Nagpur)

SACHIN SHATRUGHAN

PANDEY

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA
THR. P.S. SITABULDI NAGPUR, MAHARASHTRA
(With interim relief and office report)

Respondent(s)

Date : 22/07/2016 This matter was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s)

Ms. K. Enatoli Sema, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List the bail application within next six weeks before an
appropriate Bench.

(Ashok Raj Singh)
Court Master

(Veena Khera)
Court Master

Signature Not Verified

Digitally signed by
ASHOK RAJ SINGH
Date: 2016.07.22
17:50:31 IST
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